

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated:

15 FEB 1994

APPLICATION NO(s) 185, 193&194 of 1994.

APPLICANTS: C.N. Anantha Rao and  
two Others.

RESPONDENTS: Chief Personnel Officer,  
Southern Railway, Madras and Others.

TO.

1. Dr. M. S. Nagaraja, Advocate,  
No. 11, Second Floor,  
First Cross, Sujatha Complex,  
Gandhinagar, Bangalore-9.
2. Sri. A. N. Venugopal Gowda,  
Advocate, No. 8/2, Upstairs,  
R. V. Road, Bangalore-4.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 28-01-1994.

gm\*

O/C  
Issued on 15.2.94

Se Seenuwar  
c/c DEPUTY REGISTRAR (SP)  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

O.A. NO. 185, 193, 194/94

FRIDAY THIS THE 28TH DAY OF JANUARY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

1. C.N. Anantha Rao,  
R/o 'Aswini' 1101-4th Block,  
Rajajinagar,  
Bangalore - 560 010
2. Shri M.N. Srinivasa Murthy,  
Retd. Chief Travelling Ticket  
Inspector Gr.I,  
R/o No.58, 'Brindavana', 7th Main  
Road, Shankar Nagar,  
Bangalore - 560 096
3. Shri K.M. Narayana Nambiar  
(Retd. C.T.T.I.I.),  
C/o Dr.M.S. Nagaraja, Advocate,  
No.11, Sujatha Complex, Gandhi Nagar,  
Bangalore

Applicants

( By Advocate Dr.M.S. Nagaraja )

vs.

1. The Chief Personnel Officer,  
Southern Railway,  
Park Town,  
Madras - 600 003
2. The Divisional Manager (Personnel),  
Southern Railway,  
Bangalore - 560 023

The Chairman,  
Railway Board,  
New Delhi

Union of India  
represented by the Secy. to Govt.  
Ministry of Railways,  
New Delhi

Respondents

( By Advocate Shri A.N. Venugopal )  
learned Standing Counsel for Railways



ORDER

Mr. Justice P.K. Shyamsundar, Vice Chairman

We have heard Shri A.N. Venugopal, learned Standing Counsel for Railways and the learned counsel for the applicants as well. We propose to dispose off this matter at the admission stage. It is not denied that the controversy raised in this application is covered by O.A. Nos. 164 to 166/93 disposed off on 10th January, 1994.

Following the same, we make an order as follows:

1. The respondent is directed to consider the cases of each of the applicants for extension of the benefit in terms of Circular Order No.P(s)443/III/T.C. Staff/Court Case/TPJ Dn.(Pilot) dated 22.9.92;
2. In case they are found eligible for the benefit of that order they may be promoted to the appropriate grades viz. (a) in the scale of Rs.425-640 with effect from 29.6.76, (b) in the scale of Rs.550-750 with effect from 26.11.76 and (c) in the scale of pay of Rs.700-900 with effect from 1.8.79, all on proforma basis;
3. It is open to the respondents or any other competent authority to arrive at a decision to call for additional particulars about each applicant in support of his claim and to call for the same within a period of 1 month from the date of receipt of this order;
4. The cases of the applicants shall thereafter be decided within a period of three months from the date of receipt of the particulars and an order communicated to the applicants;
5. In case the applicants are found fit for promotion, their pay may be fixed notionally from the respective dates as asked for in the prayer and the pension of the applicants shall then be redetermined by the respondents on the basis of the above refixation of pay.

6. The pension so revised shall be payable to the applicants with effect from the dates of filing of these applications from month to month along with appropriate relief; and
7. The arrears, if any, to be calculated and paid from a period of 1 year from the date of this order.

The application stands disposed off finally with no order as to costs.

Sd-

( T.V. RAMANAN )  
MEMBER (A)

Sd-

( P.K. SHYAMSUNDAR )  
VICE CHAIRMAN



TRUE COPY

*Se Shambu*  
SECTION OFFICER (52)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Miscellaneous Appln.No.229/94 in

Dated:- 30 MAY 1994

APPLICATION NUMBER: 185,193 and 194 of 1994.

APPLICANTS:

Sh.C.N.Anantha Rao and  
two others.  
To.

RESPONDENTS:

v/s. Chief Personnel Officer, Southern  
Railways, Madras and Others.

1. Dr.M.S.Nagaraja, Advocate,  
No.11, Second Floor, 1st Cross,  
Sujatha Complex, Gandhinagar,  
Bangalore-9.
2. The Assistant Personnel Officer,  
Southern Railways, Bangalore-1.
3. Sri.A.N.Venugopala Gowda, Advocate,  
No.8/2, Upstairs, R.V.Road, Bangalore-4.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 24-05-1994.

*S Shankar* 20/5  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

O/C  
Issued

*Gn*

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**In the Central Administrative Tribunal**  
**Bangalore Bench**  
**Bangalore**

Application No. .... 185 of 1994

8 & 193 & 194/94

**ORDER SHEET (contd)**

NCANG. 229/94

Date	Office Notes	Orders of Tribunal
		<p>PKS VC/VR MA 24.5.1994</p> <p><u>Orders on M.P. for Extension of Time:</u> Heard Shri A.N.Venugopal for the Railways seeking further extension of time for compliance of the directions of this Tribunal. The application is not opposed. In the circumstances direct extension of time by a further period of three months time. No further extension.</p> <p style="text-align: right;">Sd/-</p> <p style="text-align: right;">Sd/-</p> <p><b>TRUE COPY</b></p> <p>SECTION OFFICER 305 CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p>